

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 119 OF 2018 &
IA NO. 577 of 2018

Dated: 22nd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indo Rama Synthetics Ltd

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanyam Saxena

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

ORDER

The learned counsel, Mr. Hasan Murtaza, appearing for the second Respondent submitted that the company is taken over by another company. Therefore, he submitted that 10 days' time may be granted to take necessary instructions to file necessary application for amendment of the cause title substituting Institution Company taken over by the second Respondent.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file necessary application seeking appropriate relief, as requested above.

List the matter on **02.11.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for Respondents.

The Interim order dated 28.08.2018 by this Tribunal is extended till the next date of hearing.

(S.D. Dubey)
Technical Member

Pr/kt

(Justice N.K. Patil)
Judicial Member